

vagarles of the State Electricity Boards;
and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE
DEPARTMENT OF MINES IN THE
MINISTRY OF STEEL AND MINES
(SHRIMATI RAMDULARI SINHA) :
(a) No, Sir.

(b) Does not arise.

[*Translation*]

Allotment of D.D.A. flats on cash
down basis

843. SHRI BHARAT SINGH :

SHRI VIJAY N. PATIL :

SHRI S. JAGATHRAK-
SHAKNA :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Delhi Development Authority used to allot MIG and LIG flats on hire-purchase basis;

(b) whether Delhi Development Authority now allots MIG and LIG flats on cash down basis;

(c) if so, whether it is not contrary to the rules and conditions laid down earlier at the time of registration;

(d) whether DDA has taken into consideration the adverse financial position of the retiring/retired Government servants who have very limited resources and are unable to make cash down payment at the time of allotment; and

(e) whether Government propose to change the policy and restore the hire-purchase system for allotment of flats so that people can get houses easily ?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) to
(e) The Special Scheme announced by the

Development Authority in 1979 for registration of applications for allotment of dwelling units provided for such allotment on cash down and hire purchase basis as indicated below :

Category of dwelling units.	On Cash down basis.	On hire purchase basis.
MIG	40%	60%
LIG	25%	75%
EWS	25%	75%

In July, 1985, the DDA unilaterally decided to extend the hire purchase facility to all future allotments of dwelling units of all the three categories mentioned above, at the option of the registrants.

Subsequently, however, in April, 1986, the DDA, with a view to augmenting its financial resources and thereby accelerating the pace of construction of dwelling units, took the decision to allot in future all the dwelling units of M.I.G. category on cash down basis and also to allot in future dwelling units of L.I.G. category on cash down basis to those registrants who were entitled to get house building advance from their employers. The decision taken in July, 1985 to make all further allotments of dwelling units of EWS category on hire purchase basis only was, however, maintained.

On communication of the aforesaid decision to the registrants for dwelling units of M.I.G. and L.I.G. categories, the D.D.A. has received representations from some of the registrants, pleading their inability to make the full payment on cash down basis of the entire cost of the tenements allotted to them and urging re-consideration of the decision. It is for the D.D.A. to consider these representations and, with due regard to all the relevant factors, review the matter and take the final decision.

[English]

Impetus to house building activity

844. SHRI MAHENDRA SINGH : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government are aware that lakhs of dwellings and houses in Delhi and New Delhi are lying vacant, unused and locked because of the fear of prolonged litigation for getting them vacated for their own use by owners and the rates of rents which remain frozen for years to come while the prices of all other commodities are spiraling higher and higher; and

(b) if so, what short term and long term measures are contemplated by Government to encourage house building activity and to rationalise the entire system ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b) No Sir. While some landlords may not have let out their houses on this account it will be an exaggeration to say that lakhs of houses are vacant because of difficulties faced by the owners in getting them vacated. The question of amendment of Delhi Rent Control Act is under consideration of the Government.

Floods in Bihar

845. DR. G.S. RAJHANS :
SHRIMATI PRABHAWATI
GUPTA :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware that due to floods in Bihar State during September, 1986, a large number of persons have lost their lives;

(b) if so, whether North Bihar in particular has been severely affected;

(c) if so, what help Union Government have provided to State Government to meet the situation; and

(d) what further help Union Government propose to give to the State Government to meet the situation ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) and (b) Yes Sir. The Government of Bihar has reported that 85 persons have lost their lives due to floods in the State.

(c) and (d) It is primarily the responsibility of the State Government to provide relief to the affected people. The Central Government's agencies such as Defence Services personnel have assisted the State Government in relief and rescue operations. The Central Government has released Rs. 16.875 crores being their share of margin money. The State Government's memorandum seeking central assistance has been received recently and is being processed in accordance with the usual procedure.

People facing death due to silicosis at crushers in Pakurh (Bihar)

846. SHRI MOHD. MAHFOOZ ALI KHAN : Will the Minister of LABOUR be pleased to state :

(a) whether attention of Government has been drawn to the press report appearing in the "Times of India" dated 14 September, 1986 stating that about 20,000 people are facing certain death due to silicosis which they contracted while working at the crushers in Pakurh (Bihar); and

(b) if so, the action taken by Government to improve the working conditions to save the workers ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) Yes.